158 Written Answers to [RAJYA SABHA]

Unstarred Questions

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The force-wise vacancy position *viz-a-viz*. sanctioned strength in CAPFs & AR as on 01.01.2019 is as under:-

Force	Vacancies
Central Reserve Police Force	22980
Border Security Force	21465
Central Industrial Security Force	10415
Sashastra Seema Bal	18102
Indo-Tibetan Border Police	6643
Assam Rifles	4432
Total	84037

Vacancies in Central Armed Police Forces (CAPFs) and Assam Rifles (AR) arise due to retirement, resignation, death, new raisings/creation of new posts etc. The vacancies are filled up by various modes *viz*. Direct Recruitment, promotion and by deputation as per the extant provisions of Recruitment Rules.

Filling up of vacancies is a continuous process. For the recruitment year 2018, an indent for 54,953 posts for Constable (General Duty), 1073 vacancies of Sub-Inspector(GD) have been reported to Staff Selection Commission (SSC). 466 vacancies in respect of Assistant Commandant (GD) have also been reported to Union Public Service Commission (UPSC).

In the year 2017, offer of appointment for the post of Constable (GD) has been issued to 57,264 candidates. Further, UPSC has since recommended 190 candidates for recruitment to the post of Assistant Commandant.

Raids conducted by NIA

367. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that NIA has recently conducted raids in various parts of the country and arrested IS and other terror modules;

(b) if so, the details thereof, State and UT-wise; and

(c) what action Government has taken/proposes to take against those who are harbouring and giving shelter to the terror modules in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes, Sir. The National Investigation Agency (NIA) conducts searches, as and when required, in the cases investigated by it. In one such case the NIA conducted searches at 6 places in Delhi and 11 places in Uttar Pradesh on 26.12.2018. Searches were also carried out at 09 places in U.P. and Punjab on 01.01.2019, 05.01.2019, 12.01.2019 and 17.01.2019.

(c) The Government is taking action against persons aiding and abetting terrorism as per the provisions of the relevant laws.

Inclusion of Chhattisgarhi and Gondi languages in Eighth Schedule

†368. SHRI RAM VICHAR NETAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from people's representatives of Chhattisgarh to include Chhattisgarhi and Gondi languages in the Eighth Schedule of the Constitution;

(b) if so, the details thereof;

(c) whether there is any rule regarding the inclusion of languages in the said Schedule as languages spoken in limited regions have been included in the Scheduled while languages spoken in most of the regions have not been included yet, if so, the details thereof; and

(d) the time by when Chhattisgarhi and Gondi languages are likely to be included in the Eighth Schedule?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) At present there are demands for inclusion of 38 languages including Chhattisgarhi and Gondi in the Eighth Schedule to the Constitution. These are:

 (1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhandi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari),
(12) Gondi, (13) Gujjar/Gujjari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi,
(18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari),

[†]Original notice of the question was received in Hindi.